CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No. 92/MP/2018

Subject : Petition under sections 79(1)(c) read with 79(1)(f) of the Electricity

Act, 2003, *inter-alia*, seeking a direction to Respondent No. 1 to pay a sum of Rs. 112.39 crores, being the financial loss suffered by the Petitioner, on account of delay in commencement of the Long Term Access granted to the Petitioner, due to delay in implementation of the Transmission system falling in the scope of Respondent No. 1's obligations, along with interest on the same till the date of payment of

the amount by Respondent No. 1 to the Petitioner.

Date of Hearing : 13.1.2022

Coram : Shri P. K. Pujari, Chairperson

Shri P.K. Singh, Member

Petitioner : Shiga Energy Pvt. Ltd. (Shiga)

Respondents: Power Grid Corporation of India Limited & Anr.

Parties Present: Shri Deepank Yadav, Advocate, Shiga

Shri Bimal Aggrawal, Advocate, Shiga Shri Vijay Kumar, Advocate, Shiga

Ms. Suparna Srivastava, Advocate, PGCIL Shri Tushar Mathur, Advocate, PGCIL Ms. Soumya Singh, Advocate, PGCIL

Shri Raghvendra Kumar, Advocate, State of Sikkim

Record of Proceedings

Case was called out for virtual hearing.

- 2. Due to paucity of time, the Commission adjourned the matter.
- 3. The Petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

sd/-(V. Sreenivas) Joint Chief (Law)

